

**INTERIM REPORT OF MoEF&CC, INTEGRATED REGIONAL OFFICE, VIJAYAWADA IN THE MATTER OF O.A. NO. 73 of 2021 VISAKHA PAWAN PRAJA KARMIKA SANGHAM VS. UNION OF INDIA AND OTHERS SUBMITTED TO HON'BLE NATIONAL GREEN TRIBUNAL, SOUTH ZONE, CHENNAI IN COMPLIANCE TO HON'BLE NGT ORDER DATED 17<sup>th</sup> SEPTEMBER, 2021**

**I. Preamble**

The Hon'ble National Green Tribunal (NGT), South Zone vide order dated 17.09.2021 has directed MoEF&CC to file the independent action taken report on the basis of the observations made by the Joint Committee regarding the alleged violations and also non-compliance of the conditions of developing green belt and other conditions issued in the environmental clearance granted and permission granted.

**II. Site Visit by MoEF&CC, IRO, Vijayawada:**

The Scientist 'D' from MoEF&CC, Integrated Regional Office (IRO), Vijayawada has visited the M/s Hindustan Petroleum Corporation Limited (HPCL), Malkapuram, Visakhapatnam, Andhra Pradesh known as Visakha Refinery during 01-03 December, 2021 to verify the compliance status of non compliances observed and violations, if any made by M/s HPCL, Visakhapatnam.

**Prayer:**

It is most respectfully submitted, that the undersigned has completed the field visit and also requested for action taken report from M/s HPCL against the non compliances observed by the joint committed constituted by Hon'ble NGT. Hence it is humbly prayed that time period of 30 days may kindly be given to MoEF&CC, IRO, Vijayawada to submit a detailed report to Hon'ble NGT, Southern Zone, Chennai.



Dr. Suresh Babu Pasupuleti)  
Scientist 'D'  
MoEF&CC, IRO, Vijayawada.